Central Administrative Tribunal Principal Bench, New Delhi

OA 4202/2013

New Delhi, this the 14th day of August, 2018

Hon'ble Sh. K.N. Shrivastava, Member (A) Hon'ble Mr. S.N. Terdal, Member(J)

Shri N.S. Rautela, S/o Shri K.S. Rautela, Junior Engineer (P.Way) BWP Meerut Cantt E-65 Railway Colony Meerut Cantt.

...Applicant

(By Advocate : Ms. Meenu Mainee)

Versus

Union of India: Through

- Secretary,
 Railway Board,
 Ministry of Railways,
 Rail Bhawan, New Delhi.
- General Manager,
 Northern Railway,
 Baroda House,
 New Delhi.
- 3. Deputy Chief Engineer (TP),
 Northern Railway Headquarters,
 Baroda House,
 New Delhi.

...Respondents

(By Advocate : Shri V.S.R. Krishna)

ORDER (ORAL)

Mr. K.N. Shrivastava, Member (A) :-

Ms. Meenu Mainee, learned counsel for applicant submits that the applicant has challenged the Memorandum of Charges dated 24.10.2013, issued to him, in this OA. She further submits that pursuant to the charge-sheet, the disciplinary authority has passed the penalty order and, hence, in view of this development, this OA has become infructuous. She seeks leave of this Tribunal to withdraw this OA with liberty to file a fresh one, challenging the penalty order, in accordance with law. Prayer is allowed. Accordingly, the OA is dismissed as withdrawn with the liberty as aforesaid. No costs.

(S.N. Terdal) Member (J) (K.N. Shrivastava) Member (A)

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